

Detection of Concealed Income

8948. SHRI JAGANNATH PATNAIK: Will the Minister of FINANCE be pleased to state:

(a) what is the extent of concealed income detected by the Special Investigation Directorate set up by Government to deal with cases of big business houses during 1985-86, 1986-87 and 1987-88; and

(b) what is the number of cases in respect of different big houses disposed of

by the above Directorate during the above period, separately?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). The information regarding the number of assessments involved in the cases overseen by the Directorate of Inspection (Special Investigation) during the financial years 1985-86 and 1986-87 and the aggregate amount of additions made to the declared income in those assessments is as follows:

<i>Financial Year</i>	<i>Number of assessments involved in the cases overseen by the Directorate of Inspection (Special Investigation)</i>	<i>Aggregate amount of additions made to the declared income.</i>
1	2	3
1985-86	205	Rs. 222.16 crores
1986-87	125	Rs. 179.06 Crores

All the assessments in the cases overseen by the Directorate of Inspection (Special Investigation) belong to the large industrial houses. But as such assesseees and assessments made by assessing officers are spread all over the country, it is not possible to collect, compile and furnish assessee-wise information relating to the financial year 1987-88, which has ended only recently.

Export of Cycles

8949. SHRI CHINTAMANI JENA: Will the Minister of COMMERCE be pleased to state:

(a) whether India is the largest manufacturer of cycles in the world as reported in the 'Times of India' dated 31st March, 1988;

(b) whether export of cycles and cycle parts are eligible for a cash compensatory support of 17 per cent in addition to duty drawback facility and replenishment export licence scheme;

(c) whether such exports are also exempted from tax in respect of export profits

(d) whether exports are expected to rise substantially from the current level of Rs. 50 crores to far beyond the target of Rs. 250

crores set for such exports by the year 1990; and

(e) the details of cycles and cycle components being exported and the earnings therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) India has a major production base for the manufacture of bicycles.

(b) In addition to duty drawback and import replenishment facilities, exports of bicycles and parts are eligible for cash compensatory support at the rates of 15 and 18 per cent depending bicycles and parts.

(c) Existing benefits allowed to exporters under Section 80 HHC of Income Tax Act 1961 are also applicable to the exporters of bicycles and parts.

(d) and (e). As per information furnished by Engineering Export Promotion Council, exports of bicycles and components during 1987-88 were estimated at Rs. 66 crores. The items exported included complete bicycles and parts like hubs, cranks, free wheels, handle bars, frames, etc. The Council have fixed a target of Rs.115 crores for export of these items in 1990-91.

Drought Impact on Export of Cardamom

8950. SHRI YASHWANTRAO GADAKH PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether the drought has affected the production and exports of cardamom;

(b) if so, the details thereof; and

(c) the measures taken to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) Yes, Sir.

(b) On account of drought, the anticipated production in 1987-88 is only 2900 MTs as against 3800 MTs in the previous year.

As against an estimated exports of about 3272 MTs in 1985-86 and 1447 MTs in 1986-87, exports of Cardamom small has been estimated to be only 349 MTs during 1987-88.

(c) The Spices Board has taken both long term and short term measures to minimise the effect of drought on production of Cardamom which include:

- i) Special Extension Support to farmers.
- ii) Developing infra-structure for water resources development.
- iii) Assistance for replanting.
- iv) Production and supply of quality planting materials.
- v) Assistance for plant protection, quality improvement and Soil conservation.

Grants for Tapping Surface and Ground Water

8951. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount of subsidy or grants provided by Government towards cost of tapping ground and surface water in the State/Union Territories;

(b) the total cost met by Government